

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.322 of 2019

IN THE MATTER OF:

Parvinder Singh Sawhney

...Appellant

Versus

Sawhney Export House Pvt. Ltd. & Ors.

...Respondents

For Appellant: Shri Yakesh Anand, Advocate

For Respondents: Shri Ranjan Sabharwal, Advocate

O R D E R

07.02.2020 Heard Advocate – Shri Yakesh Anand and Advocate – Shri Ranjan Sabharwal for the parties. It is stated that both the parties have filed Affidavits that they are ready to go before Mediator. Counsel for both sides submit that the matter may be referred to Mediation Centre of the Hon'ble The Supreme Court of India and the parties will appear before the Mediator there.

For reasons stated by learned Counsel for both the parties, we refer the matter for mediation to Mediation Centre at Hon'ble Supreme Court of India if they accept and admit the same. If the reference is accepted, the dispute between the parties be placed before the Mediator as may be nominated by the Supreme Court Mediation Centre. Parties will place necessary documents, if required, before the Mediator as may be nominated. Charges, if any required to be paid, would be equally paid by the Appellant and Respondent No.1. Registry to convey copy of this Order to the learned Registrar concerned at the Hon'ble The Supreme Court of India. The parties may approach the Registrar concerned at the Hon'ble The Supreme Court of India for further directions on 17th February, 2020.

The Counsel for both sides may be given copy of this Order dasti so that the Counsel also can in consultation with each other, approach the concerned Registrar directly.

In case of difficulty, liberty is given to both Counsel mentioned above to mention jointly.

List this Appeal on 17th March, 2020 in 'Orders' category.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md